NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH NEW DELHI**

C. P. NO. 84(ND)16 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE COMPANY: M/s. Sandeep Bansil V/s. M/s. Nexgen manpower Services Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

DESIGNATION S.NO REPRESENTATION **SIGNATURE** RJUN SINGH BHATI, Advocate & For Potitioner Singh Soldworder for Respondent

ORDER

Learned counsel for the petitioner and the Learned counsel for the respondent no. 1 to 3 are present. What comes to the fore from perusal of the order dated 10.08.2016 is that although the learned counsel for the respondent nos. 1 to 3 was given two days time to file the reply yet she has not done the needful within the period stipulated in the order. Therefore, the right to file the reply is closed.

List on 20.10.2016 for arguments

At this stage learned counsel for the respondent no. 1 to 3 appeared before the Tribunal and stated that she has already on 12.02.2016 filed the reply. Office shall verify the position and report accordingly. In case the reply seems to have been filed as represented then the learned counsel for the petitioner shall be at liberty to file the rejoinder within a period of 4 weeks.

(R. Varadharajan)

SdI

Member (Judicial)

(Maharaj Krishan rianjura) Member (Judicial)

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